

entitlements will be in the ratio of Available Seat Kilometer (ASKM) deployed by the scheduled carriers on domestic routes over the last 5 years.

#### **Acquisition of A-380 Aircrafts**

5. SHRI KALRAJ MISHRA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government propose to acquire the new Air Bus-380 aircraft under Indian Airlines and/or Air India's fleet acquisition and augmentation programme;

(b) if so, the details including the cost thereof; and

(c) what steps have been and are being taken to provide facilities for landing, take-off and allied matters?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) and (c) Do not arise.

#### **Handing over of Surat Airport to AAI**

6. SHRI LEKHRAJ BACHANI:  
PROF. ALKA BALRAM KSHATRIYA:  
DR.A.K. PATEL:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the State Government of Gujarat has signed an MoU with the Airports Authority of India and handed over Surat Airport to AAI for further development and operation;

(b) if so, the likely time of its completion;

(c) by when it is going to be operated; and

(d) whether any plan for expansion of the runway has been finalized?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) All development works relating to runway, apron, taxi-track, terminal building, car park etc. are expected to be completed by December, 2005.

(c) M/s Air Deccan have already commenced operations to Surat airport with a daily flight from Mumbai to Surat and *vice-versa*.

(d) Development works also include expansion of the existing runway.

**Naresh Chandra Committee Report**

7. SHRI K. RAMA MOHANA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Naresh Chandra Committee has submitted its 2nd part of the report;

(b) if so, the details of the recommendations made by the Committee on improving the aviation infrastructure and security;

(c) in what manner the Committee has advised restructuring of AAI;

(d) whether Government have studied the Report and initiated steps to formulate the civil aviation policy; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir. The Naresh Chandra Committee has submitted 2nd Part of its report on 2.11.2004.

(b) and (c) The Committee has made following main recommendations regarding aviation infrastructure, security and restructuring of Airports Authority of India (AAI):-

(i) unbundle the AAI & larger airports to be managed by independent corporate entity & smaller airports be grouped on regional basis & corporatised.

(ii) The consultancy, architectural and construction wings of AAI should be hived off as a separate company.

(iii) The cargo operations of AAI also should be hived off into a separate company.

(iv) Establishment of Aviation Economic Regulatory Authority.

(v) BCAS to remain nodal agency for aviation security.

(vi) Security being a sovereign function, entire expenditure on aviation security may be borne by the Government.